

BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6928 of 2026

Sanjeev Goyal : Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

1. The appellant had filed an application dated June 09, 2026 (received by SEBI through RTI MIS portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated June 12, 2026 responded to the application filed by the appellant. The appellant filed an appeal dated June 12, 2026 (Reg. No. SEBIH/A/E/26/00218). I have perused the application, the response of the respondent and the appeal and find that the matter can be decided based on the material available on record.

2. **Queries in the application** - The appellant, in his application dated June 01, 2026, sought the following information:

“1 With reference to PACL Registration Number U2490951xxx Investor Name SANJEEV GOYAL the refund portal shows the status Land has been allotted Please provide the certified copy of the document or record basis which PACL Ltd claimed that land was allotted to me

2 Please provide the specific details of the land such as Plot No Survey Khasra No Location and State that has been allegedly allotted against my registration number

3 Please state whether SEBI Lodha Committee possesses any Registry Sale Deed or Allotment Letter signed by me Sanjeev Goyal confirming the receipt of land

If yes please provide a scanned copy of the same

4 If no such valid land registry or deed exists in SEBI record what is the official procedure for an investor to reverse this wrong Land Allotted status and claim a cash refund Note Copy of the PACL certificate is attached as a supporting document for verification”

3. **Reply of the Respondent** – The respondent, in response to the application, informed that all communication regarding refund status is handled by the Justice (Retd.) R.M. Lodha Committee. The respondent also advised the appellant to approach the Justice (Retd.) R.M. Lodha Committee. Notwithstanding the aforesaid, the respondent informed that the details of PACL Matters- Public Notices, Press Releases, Status Report and FAQs etc. are available on SEBI website.
4. **Ground of appeal** – On perusal of the appeal, it appears that the appellant is not satisfied with the response of the respondent.
5. I have perused the application and the response provided thereto. On consideration, I note that from the reply of the respondent, it is not clear whether the requested information is available with SEBI or not. Accordingly, I find that the queries have not been adequately addressed.
6. Considering the above observations, I remit the application to the respondent for *de novo* consideration of application and sending appropriate response to the appellant in terms of RTI Act, within 15 working days from the date of receipt of this order.
7. The appeal is accordingly disposed of.

Place: Mumbai

Date: July 07, 2026

RUCHI CHOJER

**APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA**